

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1042/2021

This the 15th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Zahoor Ahmed, Age 26 years, S/o Abdul Jabbar, R/o Trungi, Dachhan, Tehsil Dachhan, District Kishtwar.

....Applicant

(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Jammu-180001
2. Director School Education, Jammu-181205.
3. Chief Education Officer, Kishtwar-182204.
4. Zonal Education Officer, Marwah.
5. Ghulam Mohd, S/o Ghulam Qadir, R/o Sounder, Tehsil Dachhan, District Kishtwar.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER
ORAL

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant Zahoor Ahmed is that he was engaged as Waterman-cum-Sweeper in Primary School Masjid Mohalla, Trungie, Zone Marwah after his father donated his land to the respondents for construction of school building. The applicant moved a representation before the Respondent No. 3 to consider his case for regularization under SRO 308 dated 16.10.2008, but till date nothing has been done by Respondent

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 10.04.2021(Annexure No. A-3 to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. N D Qazi, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 10.04.2021(Annexure No. A-3 to the O.A.) by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order. The respondents would also consider the O.A. as part of the representation, while taking a decision.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)